

FIFTH REPORT

**COMMITTEE ON MEMBERS OF
PARLIAMENT LOCAL AREA
DEVELOPMENT SCHEME**

(THIRTEENTH LOK SABHA)

**MINISTRY OF STATISTICS AND PROGRAMME
IMPLEMENTATION—'PROPOSALS TO AMEND
GUIDELINES ON MPLADS'**



Presented to Lok Sabha on 24.4.2001

**LOK SABHA SECRETARIAT
NEW DELHI**

(April, 2001/Vaisakha, 1923(S))

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COMPOSITION OF THE MPLADS COMMITTEE

Dr. Bolla Bulli Ramaiah — *Chairman*

MEMBERS

2. Shri Adhi Sankar
3. Shri Arun Kumar
4. Dr. Baliram
5. Shri G.M. Banatwalla
6. Shri Surendra Singh Barwala
7. Shri Satyavrat Chaturvedi
8. Shri Priya Ranjan Dasmunsi
9. Shri Bikram Keshari Deo
10. Shri Raghuvir Singh Kaushal
11. Shri Chandrakant Khaire
12. Shri Sis Ram Ola
13. Prof. R.R. Pramanik
14. Shri C.P. Radhakrishnan
15. Shri Rajendrasinh Rana
16. Shri S.B.P.B.K. Satyanarayana Rao
17. Shri Tara Chand Sahu
18. Shri Saiduzzama
19. Shri Kishan Singh Sangwan
20. Shri Balbir Singh
21. Dr. Raghuvansh Prasad Singh
22. Shri Chinmayanand Swami
23. Shri Ravi Prakash Verma
24. Shri Dinesh Chandra Yadav

SECRETARIAT

1. Dr. (Smt.) Paramjit Kaur Sandhu — *Joint Secretary*
2. Shri K.L. Narang — *Director*
3. Shri S.C. Kaliraman — *Assistant Director*

INTRODUCTION

1. The Chairman of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) (2001) having been authorised by the Committee to submit the Report on their behalf, present this Fifth Report on the Ministry of Statistics and Programme Implementation 'Proposals to amend Guidelines on MPLADS'.

2. The Committee considered the representations and proposals received from Hon'ble Ministers and Members of Parliament for amendment to Guidelines on MPLAD Scheme at their sittings held on 19 March, 2001. The observations/recommendations made in the Report are based on the decisions taken by the Committee at their aforesaid sittings.

3. The Committee considered and adopted the Report at their sitting held on 9 April, 2001.

4. The Committee would like to express their thanks to the Ministry of Statistics and Programme Implementation for placing before them the written notes and information the Committee desired in connection with examination of the representations and suggestions of Hon'ble Members of Parliament for amendment to the Guidelines on MPLAD Scheme.

5. For facility of reference, the observations/recommendations of the Committee have been printed in bold letters in the body of the Report and have also been reproduced in consolidated form in the Appendix to the Report.

NEW DELHI;
9 April, 2001

19 Chaitra, 1923(S)

DR. BOLLA BULLI RAMAIAH,
Chairman,
Committee on Members of Parliament
Local Area Development Scheme.

REPORT

I

SUGGESTION REGARDING ALLOWING REPAIR/MAINTENANCE OF 'GRAM PRAVESH DWARS' UNDER MPLAD SCHEME

1.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 1 January, 2001 to Lok Sabha Secretariat enclosing therewith a copy each of the letters from Shri Dilip Gandhi, MP (LS) dated 1 March, 2000 to Shri Arun Shourie, Minister of State for Planning, Statistics and Programme Implementation and Administrative Reforms and Public Grievances; from the latter to the former dated 30 March, 2000 and from Shri Dilip Gandhi to hon'ble Chairman, Committee on MPLADS, dated 20 December, 2000 with enclosures regarding inclusion of repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme.

1.2 In his letter dated 1 March, 2000 addressed to MOS (S&PI), the hon'ble Member, Shri Dilip Gandhi, stated as follows:—

“In some of the villages of Maharashtra, there are Gram Pravesh Dwars or Gaon Dwars. They were built long ago, in most cases, during the times of the princely States. These Dwars, besides being of historical significance, have their identity in grandeur and majesty and are an example of aesthetic architecture. However, on account of ravages of time and inclemency of weather, they are in ruins and unless preserved, they will go down as dust. It is very necessary that they are preserved, repaired and maintained as relics of history. The Gram Panchayats have hardly the finances to carry out this work. I feel that the work for the maintenance of such Gram Dwars shall be covered under the guidelines of MPLADS. I request you to please have the matter looked and approve the inclusion of this work in the guidelines so as to enable me to take it up in the case of such of the Gaon Pravesh Dwars as need urgent repairs.”

1.3 Shri Arun Shourie, MOS (S&PI), in response, addressed a letter dated 30 March, 2000 to Shri Dilip Gandhi, stating as under:—

“Please refer to your letter No. 5198/NAGR/2000 dated March 1, 2000 regarding inclusion of maintenance/repair of Gram Pravesh Dwars (in villages of Maharashtra) in the MPLADS works. Works taken up under MPLADS are to be developmental in nature.

In the Department, we have tried to see how Gram Pravesh Dwars can be deemed to be developmental in nature. I am sorry to report that we have not been able to see any way for doing so. For the time

being, therefore, there does not seem to be any scope for including such work under MPLADS."

1.4 In this regard, Shri Dilip Gandhi has also addressed a letter dated 20 December, 2000 to hon'ble Chairman, Committee on MPLADS as follows:—

"This has reference to the personal discussion on 18 December, 2000, with Shri Arora, Director (MPLADS) regarding "Sulabh Souchalaya". I am enclosing herewith the resolution made by the "Jilha Parishad" Ahmednagar, for inclusion of Ahmednagar District in National Scheme, the same is enclosed herewith for your perusal.

Our second point is regarding "Gram Pravesh Dwar", Shri Arora advised me to produce some photographs of "Pravesh Dwar" I am enclosing some Photographs of Gram Pravesh Dwar which is located in Ahmednagar City. This type of Pravesh Dwar of all villages in Ahmednagar District, to maintain its originality, needs some urgent repair. I propose to get it repaired through MPLADS funds. As per the Collector's advise, permission for its repairs is necessary from Programme Implementation Department.

I therefore request you to please look in this matter personally & give your approval for the same, at your earliest."

Recommendation

1.5 The Committee note the proposal of hon'ble Member regarding inclusion of repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme. The Committee, keeping in view the historical significance, grandeur and aesthetic architecture of these Pravesh Dwars, recommend their repair/maintenance under the MPLAD Scheme.

II

SUGGESTION REGARDING PURCHASE OF WATER TANKER LORRIES OUT OF MPLADS FUNDS FOR LOCAL BODIES

2.1 Shri P.H. Pandian and Shri K. Malaisamy, Members of Parliament (LS) addressed letters dated 27.11.2000 and 20.12.2000 respectively to the Chairman, Committee on MPLADS making suggestion regarding purchase of water tanker lorries out of MPLADS funds for local bodies for consideration of the Committee on MPLADS.

2.2 Shri P.H. Pandian, MP, in his letter stated as follows:—

“In my Parliamentary Constituency, Tirunelveli, there is an acute water shortage at Tuticorin Municipal area and Tirunelveli Municipal Corporation. People are suffering without potable drinking water. Now the Tuticorin Municipality is supplying drinking water to the public through rented water lorries. For the last twenty eight months Tuticorin Municipality paid Rs. 58 lakhs in 2000 as rent for the rented water tanker lorries. This money was paid from the Tax Return Money collected from the Public. Public money is wasted by the Municipality through rented water lorries. As an elected Member of this Parliamentary Constituency, I have allotted Rs. 70 lakhs from my MPLADS funds for the year 2000-2001 for purchase of water tanker lorries (four for Tuticorin Municipality and four for Tirunelveli Municipal Corporation) and orders have already been placed to TVS, Madurai for supply of water tanker lorries for these two urban areas in order to provide potable drinking water for my constituency people. If permission is granted for this purpose to purchase eight water tanker lorries from my MPLADS funds this will be a permanent asset for the Tuticorin Municipality and Tirunelveli Corporation. I have already written a letter to the District Collector, Tirunelveli, but he replied to me, that there is no provision in the existing guidelines of MPLADS.

After considering all the above facts, permission may be granted and I may be allowed to utilise Rs. 70 lakhs from my MPLADS funds for the year 2000-2001 for purchase of eight water tanker lorries from TVS, Madurai in order to supply potable drinking water for Tuticorin and Tirunelveli at the earliest.”

2.3 The above mentioned representations of hon'ble MPs were referred to the Ministry of Statistics and Programme Implementation for obtaining factual comments thereon. The Ministry *vide* their communication dated 20 December, 2000 stated as under:—

“The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/1/MPLADSC/2000 dated 15.11.2000 and 18.12.2000 on the above subject and to say that the Committee on MPLADS (Lok Sabha) *vide* recommendations in Para 6.5 of its first report had recommended use of MPLADS funds for providing drinking water tankers and digging of bore wells to mitigate the suffering of people in their constituencies. These recommendations of the Lok Sabha Committee were referred to Rajya Sabha Committee on MPLADS for their consideration. The Rajya Sabha Committee on MPLADS in its meeting held on 30.6.2000 has not favoured the use of MPLADS funds for purchase of water tankers. A copy of the extracts of minutes of the Rajya Sabha Committee is enclosed. The existing guidelines on MPLADS already permit construction of water tanks and tube wells including bore wells.”

2.4 Extracts from the Minutes of the Committee on MPLADS, Rajya Sabha:—

“The Committee considered the proposal regarding utilisation of MPLADS fund for providing drinking water tankers. The Committee recommended that water tanks could be provided but not water tankers.”

Recommendation

2.5 The Committee note the suggestion of hon'ble Members regarding purchase of water tanker lorries out of MPLADS funds for local bodies. The Committee after deliberation reiterate their earlier recommendation made in this regard in their First Report as follows:—

“The Committee desired that Members might be permitted to utilise MPLADS funds for providing drinking water tankers to mitigate the suffering of people in their constituencies, which come in the grip of extreme drought conditions.”

The Committee also desire that these water tankers should be preserved and maintained by local bodies.

III

SUGGESTION REGARDING INCLUSION OF PASSENGER AMENITIES AT RAILWAY STATIONS IN THE ILLUSTRATIVE LIST OF WORKS THAT CAN BE TAKEN UP UNDER MPLADS

3.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 16 January, 2001 to Lok Sabha Secretariat enclosing therewith a letter dated 22 December, 2000 addressed to hon'ble Minister of State for Planning, Statistics and Programme Implementation by hon'ble Minister for Railways, suggesting therein inclusion of passenger amenities in the Illustrative List of works that can be taken up under MPLADS and requested that the matter might be placed before the Committee on MPLADS for consideration.

3.2 The hon'ble Minister in her letter dated 22 December, 2000 stated as follows:—

“As per Indian Railway Act, accommodation works, which also include provision of a new level crossing or road over/under bridges or foot over bridges can be provided by the Railway at its own cost at the time of laying of new Railway line or upto 10 years after opening of the Railway line to traffic. Any accommodation work required after 10 years of opening of a railway line to traffic is to be provided at the cost of the authority requesting for such a work. When the State Government/Local bodies are unable to fund such works, requests are received from the elected representatives to fund these works through MPLAD Scheme. However, Railway is not able to accept these offers and provide relief to public as the guidelines for operation of MPLADS funds do not include provisions of a new level crossing, foot over bridges or new road over/under bridges as an item.

Similarly Railways provide passenger amenities at various type of stations as per the yardsticks recommended by the Committee set up for identifying and fixing the yardsticks of such amenities. Whenever the aspirations of people are for more amenities, the elected representatives have been offering funding these requirements from MPLAD scheme. However, passenger amenities at Stations are also not included as a permitted item in the guidelines for utilisation of MPLADS funds. As such, the hon'ble MPs are not able to fund such schemes.

In view of these demands of public and requests from hon'ble MPs, inclusion of the work of provision of a new level crossing, foot over bridges, new road over/under bridges and passenger amenities at

railway stations as a permitted item in the guidelines for operation of MPLADS funds may kindly be reconsidered favourably."

3.3. The Ministry of Statistics and Programme Implementation in their communication dated 16 January, 2001 stated as under:—

"She has made a request for allowing certain passenger amenities under MPLADS. these include construction of new level crossing, foot over bridges, new road over/under bridges and other passenger amenities at Railway Stations. In this connection, it is stated that the Lok Sabha Committee on MPLADS in its First Report had not agreed to allow inclusion of passenger amenities in the Illustrative List of works that can be taken under MPLADS on the ground that no amount should be made available from MPLADS funds for utilisation for plan projects of the Union Government for which Budgetary provisions could be made under the plan allocation. However, subsequently the Lok Sabha Committee on MPLADS in its Third Report has recommended to allow construction of a new level crossing on the request of Shri Rup Chand Pal, MP (LS) and also to amend the Guidelines on MPLADS to allow construction of new railway level crossings. In the same report the Committee has also agreed to allow construction of a railway over bridge at Dewas, on the request of Shri Thawar Chand Gahlot, MP (LS).

It is requested that the suggestion of the Minister for Railways may kindly be placed before the Lok Sabha Committee on MPLADS. In respect of the new level crossings, a reference has been made to the Ministry of Railways soliciting their views whether they are willing to bear the cost of the maintenance and manpower for construction of new level crossing, as earlier they had agreed to bear such costs in respect of construction of level crossing at unmanned railway crossings only. They have also been requested to give details regarding various cost components involved in construction of a new level crossing, together with the cost of maintenance and manpower."

3.4 In this regard, the Committee on MPLADS, in their Third Report (presented to Lok Sabha on 21 December, 2000) made the following Recommendations/Observations in para 5.5.:—

- (i) The Committee note the proposal of hon'ble Member regarding construction of a Railway Level Crossing at Chandanpur in the Howrah-Burdwan Chord Line in the Howrah Division of the Eastern Railway. The Committee also note the position stated by the Ministry of Statistics and Programme Implementation in this regard that since the level crossing proposed by hon'ble Member was a new one, the same was not covered by the existing provisions of the Guidelines on MPLADS. However, the Committee approve the proposal and recommend that the construction of Railway Level Crossing at Chandanpur might be allowed since it was a creation of durable assets for use by the general public. The Committee are of

the opinion that necessary amendment might be carried out by the Ministry of Statistics and Programme Implementation to include the construction of new Railway Level Crossings also in the Guidelines on MPLADS.

- (ii) The Committee note the proposal of hon'ble Member regarding request for allowing construction of a Railway over-bridge costing Rs. one crore by providing Rs. 50 lakh each for the years 2000-2001 and 2001-2002 at Dewas on Ujjain — Bhopal road under MPLADS. The Committee observe that it is a Plan project under the Union Government for which Budgetary provision could be made under Plan allocation. They, however, at the same time, endorse the views of hon'ble MOS (S&PI) in this regard and recommend that since there was great merit in the proposal of the hon'ble member, permission should be given by the Ministry of Statistics and Programme Implementation for its construction under MPLADS Scheme."

(Para 8.6)

3.5 In pursuance, the Ministry of Statistics and Programme Implementation, *vide* their Action Taken Note dated 1st February, 2001 have *inter alia* stated that both the above mentioned recommendations of the Committee on MPLADS (Lok Sabha) have been forwarded to Committee on MPLADS (Rajya Sabha) for their consideration and approval and the letter's recommendations are awaited. The committee on MPLADS (Rajya Sabha) have also been requested by the Ministry to expedite their decision on these recommendations.

3.6 The Committee on MPLADS (Rajya Sabha) in their sitting held on 26 February, 2001 considered the proposal regarding passenger amenities and decided to recommend as follows:—

"The Committee reiterated its earlier decision taken at the meeting on 30.6.2000 and did not agree to allow construction of passenger amenities like platforms shelters, raising of platforms, foot over bridges, water supply improvement, etc., on the ground that these items could be covered under the budget allocation of the Ministry of Railways."

Recommendation

3.7 The Committee consider the proposal of hon'ble Minister regarding inclusion of passenger amenities in the Illustrative List of works that can be taken up under MPLADS. The Committee also note the decision of the Committee on MPLADS, Rajya Sabha, which have rejected the same proposal on the ground that these items could be covered under the budget allocation of the Ministry of Railways. However, keeping in view the demands of public and requests from hon'ble MPs, the Committee

recommend that the works like construction of foot over bridges, new road over/under bridges and passenger amenities at railway stations might be included as permitted items in the Illustrative List of works that can be taken up under the Guidelines on MPLAD Scheme.

IV

REPRESENTATIONS BY MEMBERS OF PARLIAMENT REGARDING ALLOCATION OF ADDITIONAL FUNDS FOR CONSTRUCTION AND DEVELOPMENT OF RURAL ROADS AND LINK ROADS IN THEIR RESPECTIVE CONSTITUENCIES IN ADDITION TO ALLOCATION UNDER MPLADS

4.1 Hon'ble Members of Parliament S/Shri Dr. V. Rajeswaramma, MP, Dr. Smt. C. Suguna Kumari, MP, Dr. D. Ramanaidu, MP, G. Sukhender Reddy, MP, Gadde Rama Mohan, MP, Dr. D.V.G. Shankar Rao, MP, K. Yerrannaidu, MP, M.V.V.S. Murthy, MP, Ambati Brahamanaiah, MP, Prof. B. Venkateswarlu, MP and M. Rajaiah, MP, addressed a letter each to hon'ble Chairman, Committee on MPLADS regarding allocation of Rs. 2 crore to each MP for construction and development of Rural Roads in addition to allocation under MPLADS, for consideration of the Committee on MPLADS.

4.2 In Their representations, the hon'ble Members stated as follows:—

(i) *Letter dated 14 March, 2001 from Dr. V. Rajeswaramma, MP (LS)*

"I represent Nellore Parliamentary constituency. For the development of remote rural area, I request you to direct your office to sanction Rs. 2 crores for the construction of rural roads."

(ii) *Letter dated 14 March, 2001 from Dr. Smt C. Suguna Kumari MP (LS)*

"I represent Peddapalli Parliamentary constituency. For the development of remote rural area, I request you to direct your Office to sanction Rs. 2 crores for the construction of rural roads."

(iii) *Letter dated 15 March, 2001 from Dr. D. Ramanaidu, MP (LS)*

"Rs. 2 crores (Rupees two crores) may kindly be released from MPLADS Account for Rural Area Road Development in Bapatla, My Parliamentary constituency."

(iv) *Letter dated 15 March, 2001 from Shri G. Sukhender Reddy, MP (LS)*

"I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores

in addition to the provision under MPLADS for rural roads under any of the Government Schemes.”

(v) *Letter dated 15 March, 2001 from Shri Gadde Rama Mohan, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

(vi) *Letter dated 16 March, 2001 from Dr. D.V.G. Shankar Rao, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

(vii) *Letter dated 16 March, 2001 from Shri K. Yerrannaidu, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

(viii) *Letter dated 16 March, 2001 from Shri M.V.V.S. Murthy, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

(ix) *Letter dated 16 March, 2001 from Shri Ambati Brahmanaiiah, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for

recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

- (x) *Letter dated 16 March, 2001 from Prof. B. Venkateswarlu, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of people of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under the MPLADS for rural roads under any of the Government Schemes.”

- (xi) *Letter dated 19 March, 2001 from Shri M. Rajaiah, MP (LS)*

“I am representing a constituency which is predominantly rural. There is lot of requirement as well as expectation of my constituency for laying of roads linking these rural hinterland with main roads. It is, therefore, my request that you may consider for recommendation to the Government provision of Rupees 2 crores in addition to the provision under MPLADS for rural roads under any of the Government Schemes.”

Recommendation

4.3 The Committee have considered the suggestion of hon'ble Members regarding allocation of additional funds for construction and development of rural roads and link roads in their respective constituencies in addition to allocation under the MPLADS. The Committee after due deliberation unanimously resolve that in addition to the present dispensation of allocation of Rs. 2 crores under Members of Parliament Local Area Development Scheme, each Member of Parliament of Lok Sabha only may be made entitled to recommend construction of rural roads to the extent of Rs. 2 crores per annum in their respective constituencies under the “Prime Minister's Gram Sadak Yojana.”

NEW DELHI;
9 April, 2001
19 Chaitra, 1923(S)

DR. BOLLA BULLI RAMAIAH,
Chairman,
Committee on Members of Parliament
Local Area Development Scheme.

APPENDIX-I

OBSERVATIONS/RECOMMENDATIONS

1.5 The Committee note the proposal of hon'ble Member regarding inclusion of repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme. The Committee, keeping in view the historical significance, grandeur and aesthetic architecture of these Pravesh Dwars, recommend their repair/maintenance under the MPLAD Scheme.

2.5 The Committee note the suggestion of hon'ble Members regarding purchase of water tanker lorries out of MPLADS funds for local bodies. The Committee after deliberation reiterate their earlier recommendation made in this regard in their First Report as follows:—

“The Committee desired that Members might be permitted to utilise MPLADS funds for providing drinking water tankers to mitigate the suffering of people in their constituencies, which come in the grip of extreme drought conditions.”

The Committee also desire that these water tankers should be preserved and maintained by local bodies.

3.7 The Committee consider the proposal of hon'ble Minister regarding inclusion of passenger amenities in the Illustrative List of works that can be taken up under MPLADS. The Committee also note the decision of the Committee on MPLADS, Rajya Sabha, which have rejected the same proposal on the ground that these items could be covered under the budget allocation of the Ministry of Railways. However, keeping in view the demands of public and requests from hon'ble MPs, the Committee recommend that the works like construction of foot over bridges, new road over/under bridges and passenger amenities at railway stations might be included as permitted items in the Illustrative List of works that can be taken up under the Guidelines on MPLAD Scheme.

4.3 The Committee have considered the suggestion of hon'ble Members regarding allocation of additional funds for construction and development of rural roads and link roads in their respective constituencies in addition to allocation under the MPLADS. The Committee after due deliberation unanimously resolve that in addition to the present dispensation of allocation of Rs. 2 crores under Members of Parliament Local Area Development Scheme, each Member of Parliament of Lok Sabha only may be made entitled to recommend construction of rural roads to the extent of Rs. 2 crores per annum in their respective constituencies under the 'Prime Minister's Gram Sadak Yojana.'

APPENDIX-II

CONFIDENTIAL

MINUTES OF FOURTH SITTING OF COMMITTEE ON MEMBERS
OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
(LOK SABHA)

The Committee sat on Monday, 19 March, 2001 from 1600 to 1700 hours.

PRESENT

Dr. Bolla Bulli Ramaiah—*Chairman*

MEMBERS

2. Shri Adhi Sankar
3. Shri Arun Kumar
4. Shri G.M. Banatwalla
5. Shri Surendra Singh Barwala
6. Shri Priya Ranjan Dasmunsi
7. Shri Bikram Keshari Deo
8. Shri Raghuvir Singh Kaushal
9. Shri Tara Chand Sahu
10. Shri Kishan Singh Sangwan
11. Shri Balbir Singh
12. Shri Chinmayanand Swami

SECRETARIAT

1. Dr. (Smt.) Paramjit Kaur — *Joint Secretary*
Sandhu
2. Shri K.L. Narang — *Director*
3. Shri S.C. Kaliraman — *Assistant Director*

2. At the outset, the Committee considered the Draft Report—'Proposals to amend Guidelines on MPLADS' and adopted the same without any modification.

3. The Committee authorised the Chairman to finalise the Report and also to make verbal and consequential changes, if any, arising out of factual verification by the Ministry and present the same to Lok Sabha.

4. The Committee thereafter took up for consideration Memoranda Nos. 6 to 10 relating to amendment in the Guidelines on MPLADS. The decisions/recommendations are given Memorandum-wise seriatim:—

- (i) Memorandum No. 6 regarding, "Allowing repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme."

The Committee deliberated over the proposal of hon'ble Member for inclusion of repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme. The Committee, keeping in view the historical significance, grandeur and aesthetic architecture of these Pravesh Dwars permitted their maintenance/repair in the villages of Maharashtra under the MPLAD Scheme.

- (ii) Memorandum No. 7 regarding, "Purchase of water tanker lorries out of MPLADS funds for local bodies."

The Committee after deliberation over the proposal decided to reiterate their earlier recommendation given in this regard in their First Report as follows:—

"The Committee desire that Members might be permitted to utilise MPLADS funds for providing drinking water tankers to mitigate the suffering of people in their constituencies, which come in the grip of extreme drought conditions."

The Committee also desired that these water tankers should be preserved and maintained by local bodies.

- (iii) Memorandum No. 8 regarding, "Inclusion of passenger amenities in the Illustrative List of works that can be taken up under MPLADS."

The Committee deliberated over the proposal. Hon'ble Chairman, apprised the Members that the Committee on MPLADS, Rajya Sabha have rejected the same proposal. However, keeping in view the demands of public and requests from hon'ble MPs, the Committee approved the proposal regarding inclusion of works like construction of foot over bridges, new road over/under bridges and passenger amenities at railway stations as permitted items in the Guidelines of MPLADS.

- (iv) Memorandum No. 9 regarding "Contribution by Members of Parliament towards Gujarat earthquake relief."

The Committee considered the proposal of hon'ble Member and desired that detailed information in the form of a small brochure might be collected from the Government of Gujarat regarding as to which are the earthquake affected areas/districts, which agencies were being engaged for rehabilitation and reconstruction works and what were the relief and rehabilitation works being undertaken so that Members could make recommendation for utilisation of MPLADS funds for developmental works in those areas under the Guidelines.

- (v) Memorandum No. 10 regarding "Permission to purchase mobile buses/vans under MPLADS."

The Committee deliberated over the proposal of hon'ble Member and decided that comments of the Ministry of Statistics and Programme Implementation might be obtained in regard to the implementation aspect before placing the matter before the Committee for further consideration.

5. Thereafter, the Committee deliberated upon the representations received from hon'ble Members of Parliament (Lok Sabha) regarding allocation of additional funds for construction and development of Rural Roads and Link Roads in their respective constituencies in addition to allocations under the MPLADS. The Committee unanimously resolved that the Committee recommend to the Government that in addition to the present dispensation of allocation of Rupees Two crores for Members of Parliament Local Area Development Scheme, each Member of Parliament of Lok Sabha only may be made entitled to recommend rural roads to the extent of Rupees Two crores per annum in their respective constituencies under the "Prime Minister's Gram Sadak Yojana."

The Committee then adjourned.

APPENDIX-III

CONFIDENTIAL

MINUTES OF FIFTH SITTING OF COMMITTEE ON MEMBERS OF
PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME
(LOK SABHA)

The Committee sat on Monday, 9 April, 2001 from 1600 to 1740 hours.

PRESENT

Dr. Bolla Bulli Ramaiah—*Chairman*

MEMBERS

2. Shri G.M. Banatwalla
3. Shri Surendra Singh Barwala
4. Shri Raghuvir Singh Kaushal
5. Shri Chandrakant Khaire
6. Shri Sis Ram Ola
7. Prof. R.R. Pramanik
8. Shri Saiduzzama
9. Shri Balbir Singh
10. Dr. Raghuvansh Prasad Singh

SECRETARIAT

1. Dr. (Smt.) Paramjit Kaur— *Joint Secretary*
Sandhu
2. Shri K.L. Narang — *Director*
3. Shri S.C. Kaliraman — *Assistant Director*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME
IMPLEMENTATION

1. Shri K.V. Irniraya — *Secretary*
2. Shri R. Datta — *Joint Secretary*
3. Shri V.K. Arora — *Director*

REPRESENTATIVES OF HUDCO

1. Shri V. Suresh — *Chairman & MD, HUDCO*
2. Shri R.K. Safaya — *Chief (Design & Development), HUDCO*
3. Shri Rajesh Goel — *Technical Secretary to CMD, HUDCO*

2. At the outset, the Committee expressed their deep sorrow on the sad demise of Shri Devi Lal, former Deputy Prime Minister of India and

sitting Member of Rajya Sabha. The Members then stood in silence for a short while in the memory of the departed soul.

3. The Committee then observed a presentation given by the Chairman and Managing Director of HUDCO on the projects/works that can be undertaken in the earthquake affected areas of Gujarat through the MPLADS funds contributed by the Members of Parliament (Lok Sabha).

4. Thereafter, the Committee considered the draft Report—'Proposals to amend Guidelines on MPLADS' and adopted the same without any modification. The Committee authorised the Chairman to finalise the Report and also to make verbal and consequential changes, if any, arising out of the factual verification by the Ministry and present the same to Lok Sabha.

5. The Committee also decided to constitute a sub-committee to review/suggest and monitor the relief and rehabilitation works which may be undertaken in the earthquake affected areas of Gujarat through the MPLADS funds contributed by the Members of Parliament (Lok Sabha).

6. The Committee considered Memorandum No. 11 regarding construction works in the earthquake affected areas of Gujarat with MPLADS funds through HUDCO. The Committee decided that the matter may be brought before the aforesaid sub-committee after its constitution for consideration.

The Committee then adjourned

APPENDIX-IV

STATEMENT OF OBSERVATIONS AND RECOMMENDATIONS

Sl. No.	Para No.	Ministry	Observations/Recommendations
1	2	3	4
1.	1.5	M/o. Statistics & Programme Implementation	The Committee note that the proposal of hon'ble Member regarding inclusion of repair/maintenance of 'Gram Pravesh Dwars' under MPLAD Scheme. The Committee, keeping in view the historical significance, grandeur and aesthetic architecture of these Pravesh Dwars, recommend their repair/maintenance under the MPLAD Scheme.
2.	2.5	-do-	The Committee note that the suggestion of hon'ble Members regarding purchase of water tanker lorries out of MPLADS funds for local bodies. The Committee after deliberation reiterate their earlier recommendation made in this regard in their First Report as follows:— "The Committee desired that Members might be permitted to utilise MPLADS funds for providing drinking water tankers to mitigate the suffering of people in their constituencies, which come in the grip of extreme drought conditions." The Committee also desire that these water tankers should be preserved and maintained by local bodies.
3.	3.7	-do-	The Committee consider the proposal of hon'ble Minister regarding inclusion of passenger amenities in the Illustrative List of works that can be taken up under MPLADS. The Committee also note the decision of the Committee on MPLADS, Rajya Sabha, which have rejected the same proposal on the ground that these items could be covered under the

1	2	3	4
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4.	4.3	M/o Statistics & Programme Imple- mentation	<p>budget allocation of the Ministry of Railways. However, keeping in view the demands of public and requests from hon'ble MPs, the Committee recommend that the works like construction of foot over bridges, new road over/under bridges and passenger amenities at railway stations might be included as permitted items in the Illustrative List of works that can be taken up under the Guidelines on MPLAD Scheme.</p> <p>The Committee have considered the suggestion of hon'ble Members regarding allocation of additional funds for construction and development of rural roads and link roads in their respective constituencies in addition to allocation under the MPLADS. The Committee after due deliberation unanimously resolve that in addition to the present dispensation of allocation of Rs. 2 crores under Members of Parliament Local Area Development Scheme, each Member of Parliament of Lok Sabha only may be made entitled to recommend construction of rural roads to the extent of Rs. 2 crores per annum in their respective constituencies under the 'Prime Minister's Gram Sadak Yojana.'</p>
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